

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

18.01 hrs.

CEILING ON INCOME BILL*

"That leave be granted to introduce a Bill further to amend the Constitution of India."

[English]

The motion was adopted

SHRIPRAKASH KOKO BRAHMBHATT
(Baroda): I beg to move for leave to introduce a Bill to provide for ceiling on income of families of employees and professionals and for matters connected therewith.

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

18.03 hrs.

CHILD WELFARE BILL*

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill to provide for ceiling on income of families of employees and professionals and for matters connected therewith.

[English]

SHRIPRAKASH KOKO BRAHMBHATT
(Baroda): I beg to move for leave to introduce a Bill to provide for the welfare of children.

The motion was adopted

MR. CHAIRMAN: The question is:

SHRI PRAKASH KOKO
BRAHMBHATT: I Introduce The Bill.

"That leave be granted to introduce a Bill to provide for the welfare of children."

The motion was adopted

18.02 hrs.

CONSTITUTION (AMENDMENT)
BILL*

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

(Amendment of Article 124, etc.)

[English]

SHRI PRAKASH KOKO
BRAHMBHATT: I beg to move for leave to

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on the Thursday, August 16, 1990/Sravana 25, 1912 (Saka)